

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
(THROUGH HYBRID MODE)

ITEM No. 4
(IB)-639(PB)/2018

IN THE MATTER OF:

State Bank of India

... Petitioner/Applicant

v.

M/s. Metenere Ltd.

... Respondent

Order Under Section 7 of (IBC) in Liq

Order delivered on 10.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Brijesh Kumar Tamber, Vinay Shigh Bist, Parteek, Adv,
Mr. Vaijayant Paliwal, Ms. Aishani Das,
For the Respondent : Mr. Arvind Kr. Gupta, Ms. Heena George, Advs., Adv.
Vandana Sehgal
For RP : Mr. Vaijayant Paliwal, Ms. Megha Khandelwal, Advs.
For SRA : Sujoy Datta, Himanshu Satija, Harsh Saxena, Advs.
For CoC : Mr. Ankur Mittal, Ms. Yashika Sharma, Muskan Jain

ORDER

IA-4041/2021, IA-2435/2022, IA-5877/2021, IA-3346/2021, IA-3385/2021 & IA-3389/2021

Mr. Vaijayant Paliwal, Ld. Counsel for the RP appeared and states that consequent to the change in the structure of resolution applicant, the CoC has taken a decision to withdraw the resolution plan previously approved and seeks sometime after 22.03.2023 to pursue the present applications. At request, list the matter again on 18.04.2023 for physical hearing. Pleadings to be completed by that time.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)